below-Ed.]

DEMAND No. 2- INDUSTRIES

That a supplementary sum not exceeding Rs. 1,000 be granted to the President to drefray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Industries'."

#### DEMAND No. 19 A-Dadra and Nagar Haveli Area

"That a supplementary sum not exceeding Rs. 21,28,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962 in respect of 'Dadra and Nagar Haveli Area'."

## DEMAND No. 34—GRANTS-IN-AID TO STATES

'That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Grants-in-Aid to States'."

#### DEMAND No. 41-ANIMAL HUSBANDRY

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Animal Husbandry'."

# DEMAND No. 60—MISCELLANEOUS DEPARTMENTS AND EXPENDITURE UNDER THE MINISTRY OF HOME AFFAIRS

"That a supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962 in respect of 'Miscellaneous Departments and Expenditure under the Ministry of Home Affairs'."

DEMAND No. 90—LIGHTHOUSES AND LIGHTSHIPS

"That a supplementary sum not exceeding R<sub>S</sub>, 54,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Lighthouses and Ligh.ships'."

DEMAND NO. 132—CAPITAL OUTLAY OF THE MINISTRY OF STEEL, MINES AND FIGE.

"That a supplementary sum not exceeding Rs. 6,75,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Capital Outlay of the Ministry of Steel, Mines and Fuel'."

# DEMAND No. 137—OTHER CAPITAL OUTLAY OF THE MINISTRY OF TRANSPORT AND COMMUNICATIONS

"That a supplementary sum not exceeding Rs. 2,83,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1962, in respect of 'Other Capital Outlay of the Ministry of Transport and Communications'."

13 hrs.

APPROPRIATION (No. 5) BILL®

The Deputy Minister of Finance (Shri B. B. Bhagat): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1961-62.

### Mr. Chairman: The question is:

'That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for Demands for Supplementary Grants (General)

[Mr. Chairman]

the services of the financial year, 1961-62."

The motion was adopted.

Shri B. R. Bhagat: I introduce† the Bill. I beg to move:††

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1961-62 be taken into consideration."

Mr. Chairman: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1961-62 be taken into consideration."

The motion was adopted.

Mr. Chairman: The question is:

"That clauses 1 to 3, the Schedule, the Enacting Formula and the long title stand part of the Bill."

The motion was adopted.

Clauses 1 to 3, the Schedule, the Enacting Formula and the long title were added to the Bill.

Shri B. R. Bhagat: I move:

"That the Bill be passed".

Mr. Chairman The question is:

"That the Bill be passed".

The motion was adopted.

13.02 hrs.

INDIAN TARIFF (AMENDMENT)
BILL

Mr. Chairman: The House will now take the consideration of the Indian Tariff (Amendment) Bill.

The Minister of Industries (Shri Manubhai Shah): I beg to move:

"That the Bill further to amend the Indian Tariff Act, 1934, be taken into consideration."

As the House is fully familiar with this Bill, I would not like to take the time of the House excepting to say that this Bill mainly seeks to amend the First Schedule to the Indian Tariff Act. 1934, in order to give effect to Government's decisions on certain recommendations of the Tariff Commission. Hon Members will have observed from the Statement of Objects and Reasons attached to the Bill that the Bll seeks to continue protection beyond the 31st December in the case of Calcium Carbide, Caustic Soda, electric Motors, Soda Ash and Titanium Dioxide. Copies of the Tariff Commission's report on the continuance of protection to all these industries and of Government's resolutions on these reports have already been laid on the Table of the House and notes on each of these industries have been circulated for the information of the Members of this House. The notes circulated to the Members contain a gist of the Tariff Commission's recommendations for the continuance of protection in each case. I shall, therefore, not take the time of the House by going into the details of the case for each industry but shall content myself by poining out the salient features of the industries covered by the Bill, as well as the work of the Tariff Commission.

As the House is, no doubt, aware, a permanent Tariff Commission has been set up under the Tariff Com-

<sup>†</sup> Introduced and moved with the recommendation of the President.